

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>copy given vide 183 (c-1) 05 DR</i></p>	<p><u>10.11.2005</u> <u>OA 494/2005</u> Mr. P.N. Jatti, Counsel for applicant. Learned counsel for the applicant submits that he wants to withdraw this OA with a liberty reserved to him to file a substantive OA for the same cause of action. In view of the submission made by the learned counsel for the applicant, the present OA is dismissed as withdrawn with a liberty reserved to the applicant to file a fresh substantive OA for the same cause of action.</p> <p><i>[Signature]</i></p> <p>(M. E. CHAUHAN) MEMBER (J)</p> <p><i>[Signature]</i></p> <p>(A. K. AGARWAL) VICE CHAIRMAN</p>